IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

	C.P. No. (IB)-174(PB)/2017
IN THE MATTER OF:	
Shell India Markets Pvt. Ltd.	Petitioner
v.	
Saga Automotive India Pvt. Ltd.	Respondent
SECTION: UNDER SECTION 9 of Insolveno	y and Bankruptcy Code, 2016.
	Order delivered on 29.06.2017
Coram:	
CHIEF JUSTICE M.M. KUMAR	
Hon'ble President	
DEEPA KRISHAN	
Hon'ble Member (T)	
For the Petitioner(s) :	
For the Respondent(s) :	

ORDER

The matter has been called twice. However, no one has put in appearance in support of the petition. In the interest of justice, the hearing is deferred on 03.07.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

Vineet